

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II - Section 1

प्राधिकार से प्रकाशित

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NEW DELHI, MONDAY, JANUARY 21, 2013/ MAGHA 1, 1934 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 21st January, 2013/Magha 1, 1934 (Saka)

THE SECURITIES AND EXCHANGE BOARD OF INDIA (AMENDMENT) ORDINANCE, 2013

No. 1 of 2013

Promulgated by the President in the Sixty-third Year of the Republic of India.

An Ordinance further to amend the Securities and Exchange Board of India Act, 1992.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, Therefore, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Securities and Exchange Board of India Short title and (Amendment) Ordinance, 2013.

commencement.

(2) It shall come into force at once.

Amendment of section 15M.

- 2. In section 15M of the Securities and Exchange Board of India Act, 1992, for 15 of 1992 sub-section (1), the following sub-sections shall be substituted, namely:—
 - "(1) A person shall not be qualified for appointment as the Presiding Officer of the Securities Appellate Tribunal unless he
 - (a) is a sitting or retired Judge of the Supreme Court or a sitting or retired Chief Justice of a High Court; or
 - (b) is a sitting or retired Judge of a High Court who has completed not less than seven years of service as a Judge in a High Court.
 - (1A) The Presiding Officer of the Securities Appellate Tribunal shall be appointed by the Central Government in consultation with the Chief Justice of India or his nominee."

PRANAB MUKHERJEE, President.

N.L. MEENA, Additional Secy. to the Govt. of India.